

# HIGH COURT OF UTTARAKHAND AT NAINITAL

## CORRIGENDUM

### **Subject:- Guidelines For Recording Of Evidence Of Vulnerable Witnesses in Criminal Cases.**

Reference is invited to Notification No.63/UHC/Admin.B/2022 dated 10.03.2022 of this Hon'ble Court on the subject noted above.

In sub-Rule (3) of Rule 30 of the Guidelines issued *vide* aforesaid Notification, the words "***in terms of (a)***" be read as "***in terms of (1)***".

Sd/-  
(Vivek Bharti Sharma)  
Registrar General

No. 4141/UHC/Admin.B/2022

Dated: 09.09.2022

#### **Copy forwarded to:**

1. P.P.S. to Hon'ble the Chief Justice with a request to place the same before His Lordship for kind perusal.
2. PS/PA to Hon'ble Judges with a request to place the same before Their Lordships for kind perusal.
3. P.S. attached with the Registrar General.
4. The Secretary General, Hon'ble Supreme Court of India.
5. The Secretary, Law-cum-L.R., Government of Uttarakhand.
6. All District and Sessions Judges of State Judiciary for information and circulation amongst all the Judicial Officers under their respective Judgeships.
7. All Principal Judge/ Judge, Family Court for information and necessary circulation amongst all the Judicial Officers under their respective Judgeships.
8. Director, Uttarakhand Judicial and Legal Academy.
9. Member Secretary, Uttarakhand State Legal Services Committee.
10. Director, Vulnerable Witness Committee, Hon'ble Supreme Court of India with a request to place the same before Hon'ble Chairman, VWC for the kind perusal.
11. Registrar (Inspection), Registrar (Judicial), Registrar (Computer), Registrar (Protocol), Registrar of this Hon'ble Court.
12. Member Secretary, High Court Legal Services Committee.
13. Joint Registrars / Deputy Registrars / Assistant Registrars / Section Officers of this Hon'ble Court.
14. Librarian.

15. Computer Section, with a request to upload it on the official website of the High Court.
16. Guard file.

Sd/-  
Deputy Registrar  
Admin.B